

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

free copy of the order dt. 21.12.2000 given to the applicant & to the resp't's counsel.

Reh
21/12

Almudi
21.12.2000
SD

order be sent to Respondent No.1 BY SPEED POST at his cost. Let the applicant deposit the cost in the Registry after which the order should be despatched to the Respondent No.1 through SPEED POST. Copy of this order to both sides.

V. J. Narayanan
Vice-Chairman
21.12.2000

Member (Judicial)

ORDER DT. 22.1.2001.

Shri S.K.Panda, learned counsel wants an adjournment on behalf of Mr.D.Nayak, learned counsel for the applicant. Shri Ashok Mohanty, learned Sr. counsel for the Respondents submits that in this OA the applicant has prayed for cancelling the order dt. 28.11.2000 transferring him from Cuttack to KVS No.II, Sirsa. It is submitted by Mr.Mohanty that in order dt. 21.12.2000 the transfer order of the applicant from Cuttack to KVS No.II, Sirsa has been cancelled. He has also shown us a copy of this order. On behalf of the petitioner an adjournment is asked for. We do not think any purpose will be served in granting any adjournment in view of the submission of the Respondents that the order of transfer of applicant from Cuttack to KVS No.II, Sirsa has been cancelled. We hold that the prayer of the applicant has already been granted by the Departmental Authorities and the application has become infructuous.

In case the applicant has been relieved in the meantime, he should be permitted to rejoin in his earlier post at Cuttack within a period of three days from today. In case the Respondents do not act upon the order dt. 21.12.2000, the applicant will be

Speed Post
Mr. dt 21.12.00
Cost of Speed Post
deposited.

*Copy of order dt 21/12/00
issued to R-1 by
Speed Post.*

H.O.
Almudi
21/12/00

1. For implementing court's direction
2. Notice from R-5 returned unanswered without postal remarks.

DS
19.1.01

Baruwa
J. J. M.

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free to approach the Tribunal.

With the above directions the OA is disposed of. No costs.

S. J. M.
Vice-Chairman
20/1/00

Member (Judicial)

free copies of formal order dt. 22.1.0 given to both sides.

*File
S.O. (J)*

*25
23.1.0*